

Central Administrative Tribunal
Principal Bench, New Delhi

OA No. 4550/2014

New Delhi, this the 15th day of January, 2020

Hon'ble Mr. S.N.Terdal, Member (Judicial)
Hon'ble Mr.Mohd. Jamshed, Member (Administrative)

1. Ritu Raj
S/o Sh. Narendra Kumar Sinha
R/o R.P. Lal (Opp. Mataji)
Rukanpura, Patna
(Age 27 years)
2. Sumit
S/o Sh. Hari Om Singh
R/o H. No. 48, Gali No.1, Basti Banker
Narela, Delhi.
(Age 25 years)
3. Abhishek Rajan
S/o Sh. Birendra P.D. Chaudhary
R/o Shastri Nagar, Madhu Bani,
Distt. Purnea, Bihar,
(Age 26 years)
4. Ms.Manju Kumari
D/o Sh. Lala Ram
R/o V.P.O. Pahari, Tehsil Pataudi,
Distt. Gurgaon, (H.R.)

(Age 24 years)
5. Abhishek Jain
S/o Sh.Ram Lakhan Jain
R/o MGO , Steet No.6
Near Inder Lok Metro Station, Delhi-52
(Age 27 years)
6. Deepak Rathi
S/o Sh. Dharam Singh
R/o VPO Rathiwas,
Distt. Gurgaon (Haryana)
(Age 23 years)

7. Rajesh
S/o Sh. Balbir Singh
R/o VPO Nizampur Teh. Gohana
Distt. Gurgaon Haryana
(Age 23 years)
8. Tejram
S/o Sh. Virender Singh
R/o Vill Rampura Post Sikhpur
Teh- Manesar, Distt. Gurgaon Haryana
(Age 24 years)
9. Suni Kumar
S/o Sh. Jain Bhagwan
R/o VPO B Las Pur Khurd
Distt. Gurgaon (Haryana)

(Age 25 years)
10. Pawan Kumar
S/o sh. Rajbir Singh
R/o VPO Bilaspur Khurd,
Teh. Manesar Distt. Gurgaon, Haryana
(Age 25 years)
11. Deepak Dehraj
S/o Sh. Ram Chander Dehraj
R/o H No. B-25 Amar Colony,
Nangloi, New Delhi-41
(Age 26 years)
12. Pankaj Kumar Gupta
S/o Sh Ashok Kumar Gupta
R/o 18/16 Ashok Road,
Shipra Sun City, Indirapuram
(Age 26 years)
13. Jasmer Singh
S/o Sh. Mahender Singh
R/o Nehru Garden Colony, Kaithal
Haryana
(Age 26 years)
14. Vikas Ravish
S/o Sh. Subhas Chander
R/o #636/12 Gali No.9
Amargarh Colony, Kaithal, Haryana
(Age 25 years)

15. Siddharth
S/o sh. Anugarh Kumar
R/o Flat No.21/9, Sect-42 C
Chandigarh
(Age 24 years)
16. Vaibhav Gupta
S/o Sh Vipin Kumar Gupta
R/o H. No. 113 S.T. No. 10 Balbir Nagar
Ext. Shahdra, Delhi-32

(Age 23 years)
17. Tarun Kumar Rawat
S/o Sh. Ram Kumar Rawat
R/o Vill + Post –Mant Mula,
Distt. Mathura (UP)-281202
(Age 24 years)
18. Avkash
S/o Sh. Ved Parkash
R/o VPO Kari Adu Teh.-Badhra
Distt. Bhiwani (Haryana)-127308

(Age 22 years)
19. Shiv Kumar Singh
S/o sh. Shyamvir Singh
R/o HIG-36, Mahavdhya Colony
Mathura (U.P)
(Age 25 years)
20. Jaibir Joon
S/o sh.Ram Kumar
R/o VPO Pathern , Teh. Manesar,
Distt. Gurgaon, Haryana
(Age 25 years)
- Applicants

(By Advocate: Mr. Ajesh Luthra)

Versus

1. Staff Selection Commission
Through its Chairman
Headquarters
Block No.12, CGO Complex
Lodi Road, New Delhi-110003.

2. Staff Selection Commission
Through its Chairman
Northern Region
Block No12, CGO Complex
Lodi Road, New Delhi-110003.

– Respondents

(By Advocate: Mr. S.M.Arif)

ORDER (ORAL)

By Hon'ble Mr. S.N. Terdal, Member(J):-

Learned counsel for the respondents submits that in view of the order dated 01.08.2018 passed by this Tribunal in OA No.3526/2017 alongwith OA No. 749/2018 on identical issue, this OA may also be dismissed. The relevant paras of the said order dated 01.08.2018 are extracted below:-

"11. Now the question is as to whether such a methodology can be adopted during the mid of the conduct of the CGLE, 2017? Our answer is emphatic "No". Some of the likely confusions and complications that would arise by any mid-course correction have already been highlighted by the respondents in their reply. It is well settled law that the rules of the game cannot be changed midway once the game has begun. We are pleased to note that the respondent no.2 itself has taken cognizance of the issues arising out of the conduct of CGLE, 2017 in various shifts with different question papers and accordingly it has decided to introduce the equalization methodology for CGLE, 2018. We are quite sanguine that respondent no.2 would have equalization methodology incorporated in its future CGLEs as well.

12. In the conspectus, we do not intend to grant the reliefs claimed in these OAs by the applicants and accordingly dismiss both of them. At the same time, we record our appreciation for the action of the respondent no.2 in introducing the equalization methodology for CGLE, 2018 with a view to achieve and demonstrate fairness in the selection process.

13. There shall be no order as to costs."

2. This OA being identical is dismissed in terms of aforesaid order passed by this Tribunal. No order as to the costs.

(Mohd. Jamshed)
Member(A)

(S.N. Terdal)
Member (J)

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